NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/08/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/301/ (IB)/2017

NAME OF THE PETITIONER(S)

: K.P. JEYARAM & SHOBA JEYARAM

NAME OF THE RESPONDENT(S)

: RADHA EXPORTS INDIA PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

TVVINEETH KUMAR K. Sulcumaran

Country Peter Course for Respondent

ORDER

Counsel for Petitioner present. The matter has been transferred from the Hon'ble High Court to this Bench. It is seen from the record that the Petitioner has not been complied with the provisions of section 7(3)(b) of the I&B Code, 2016. Therefore, the petition abates and the same is dismissed with the liberty to the Petitioner to file afresh, if so advised.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk

Sdl

(CH. MOHD. SHARIEF TARIO) MEMBER (JUDICIAL)